

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 492 OF 2018 IN
DFR NO. 923 OF 2018

Dated: 31st May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Mrs. Anila Gupta	Appellant(s)
Vs.		
Maharashtra Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant (s) : Mr. S. Venkatesh
Mr. Pratyush Singh
Mr. Sandeep Rajpurohit
Mr. Vikas Maini

Counsel for the Respondent (s) : Ms. Aanchal Arora
h/f Mr. Buddy A. Ranganadhan for R-1

ORDER

IA NO.492 of 2018
(Appl. for Condonation of Delay in Filing the Appeal)

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent No. 1. Respondent No. 2, served, unrepresented.

The learned counsel appearing for the Appellant submitted that the instant application filed by the applicant for condoning the delay of 06 days in filing the Appeal, which has been explained satisfactorily and sufficient cause has been shown in the application, may kindly be accepted, the delay may kindly be condoned, and the matter may kindly be heard on merit.

Per contra, the learned counsel appearing for the Respondent No. 1 submitted that in the light of the statement made and the reasons stated in the application, the same may be accepted and appropriate order may be passed in the interest of justice.

Submissions made by the learned counsel appearing for the appellant and the learned counsel appearing for Respondent No. 1 as stated above, are placed on record.

In the light of the submissions made by both the counsels and after careful perusal of the contents of the Application, the delay in filing has been explained satisfactorily and sufficient cause has been shown, the same is accepted and delay in filing the appeal is condoned. The IA No. 492 of 2018 is allowed. With these observations, the IA filed in the Appeal stands disposed of.

Registry is directed to number the appeal and post this matter for Admission on 01.06.2018.

(S.D. Dubey)
Technical Member
bn/kt

(Justice N.K. Patil)
Judicial Member